

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 306**  
**IB-432/ND/2019**  
**New IA-4482/ND/2025**

**IN THE MATTER OF:**  
**Mr. Arun Kumar Sinha**

... **Applicant/Petitioner**

**Versus**

**M/s. Three C Homes Pvt. Ltd.**

... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 15.09.2025**

**CORAM:**  
**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**MS. REENA SINHA PURI**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Ankita Saikia

**For the Respondent** : Sr. Adv. Gopal Jain, Adv. Abir Roy, Adv. Biyanka Bhatia in IA 4482/2025

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-4482/ND/2025:** Issue notice. Ms. Priyanka Pandya, the Ld. Counsel for the Respondent No.2 accepts notice and seeks an opportunity to file reply to the application within two weeks' from today.

There is no appearance on behalf of the Respondent Nos. 1 & 3. Let the notice be served upon the said Respondent Nos. 1 and 3 through all prescribed modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week.

It is open to Respondent Nos. 1 and 3 to file their reply to the application within two weeks from the date of service. List the matter on **08.10.2025**.

**Sd/-**  
**(REENA SINHA PURI)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**